

ACT No. XIV OF 1875.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 1st July 1875).

An Act to amend the law relating to certain Courts and Offices in the Panjáb.

WHEREAS it is expedient to amend the law relating to certain Courts and Offices in the Panjáb; Preamble.
It is hereby enacted as follows:—

1. This Act may be called "The Panjáb Judicial Administration Act, 1875:" Short title.

It extends to all the territories for the time being under the government of the Lieutenant-Governor of the Panjáb; Local extent.

And it shall come into force on the passing thereof. Commencement.

2. Section twenty of the Panjáb Courts Act, 1865, is repealed in so far as it relates to the powers of a Deputy Commissioner. Repeal of Act XIX of 1865, s. 20.

3. All or any of the powers conferred by, or conferrible under, the said Act, or by or under any other enactment for the time being in force, The Local Government may confer powers—

(a) on a Tahsildár, or of a Tahsildár,

(b) on a Deputy Commissioner as such or as a principal Civil Court of original jurisdiction, of a Deputy Commissioner.

may be conferred by the Local Government on any person they think fit.

4. Any person invested with powers under section three shall exercise such powers in such District or Districts, or in such portion of a District, as the Local Government may from time to time appoint in this behalf, and in such cases or classes of cases as Such powers where and in what cases to be exercised.

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Panjáb Judicial Administration.

the Deputy Commissioner of the District may from time to time, subject to any rules prescribed in this behalf by the Local Government, by general or special order direct.

Persons exercising such powers to be deemed to be Tahsildárs or Deputy Commissioners.

5. Any person exercising any of the said powers shall, for the purposes of the law relating to appeals and for all other purposes connected with the exercise of such powers, be deemed to be a Tahsildár or Deputy Commissioner, as the case may be.